

The Empowered Committee has accorded 'in principle' approval for 420 road works of Phase-VII under PMGSY in its meeting held on 20th November, 2008. Out of 420 road works, clearance has been accorded for 200 road works under Bharat Nirman. The balance 220 road works are part of PMGSY beyond Bharat Nirman.

(d) Yes, Sir. The State Government has suggested relaxation of norms with regard to permissible road width and gradient.

(e) Government of Kerala has been intimated that the roadway width of six metres can be permitted when there are constraints on availability of land and the projected traffic is less than 100 motorised vehicles per day. As regards gradient, exceptional gradient has been permitted up to 10% for rural road as per the recommendation of an Expert Committee constituted by Ministry of Rural Development. However, this exceptional gradient should be limited to 100 metres at a stretch and should be used sparingly. In ghat sections, the recommended limiting gradient is 7% and the exceptional gradient remains at 10%.

An Expert Committee had been constituted to review the standards and specifications under PMGSY. The Committee considered the representations received from the States for making recommendations. The interim recommendations of the Committee on geometric parameters which include Carriageway width, Roadway width and Road land width have been circulated to all the States for adoption of the recommendations with immediate effect.

#### **Development work in Himachal Pradesh**

2107. SHRIMATI VIPLOVE THAKUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of works for provision of irrigation facility, horticulture plantation and land development facilities on land owned by households belonging to the Scheduled Castes and Scheduled Tribes in Below Poverty Line (BPL) families or to beneficiaries of land reforms or to the beneficiaries under the Indira Awas Yojana being carried out in Himachal Pradesh under National Rural Employment Guarantee Act (NREGA) during 2008-09 and 2009-10;

(b) the amount spent thereon during these years;

(c) whether a number of States have submitted proposals for taking up new works under NREGA; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) As reported by the State Government of Himachal Pradesh, 704 works were taken up during 2008-09 and 1783 works have been taken up during 2009-10 (up to Jan., 10) on the individual lands of beneficiaries belonging to SC/ST/BPL category, IAY and Land reforms beneficiaries. Project wise expenditure is not maintained by the Ministry.

(c) and (d) Yes, Sir. Details are given in the Statement.

### Statement

*State-wise details of the proposals submitted for taking up new works under NREGA*

S.No.	Name of Proposing State	Details of Work proposed
1	2	3
1.	Himachal Pradesh	i. Wall protection or barbed wire fencing around the agricultural fields for crop protection to check the menace of wild animals.
2.	West Bengal	i. Preparation of mud block/brick under NREGA under Para 1 (ix) of Schedule 1. ii. Tea plantation iii. Construction of tanks iv. Compost pit and bio fertilize
3.	Gujarat	i. Manufacturing of mud bricks for the use of construction of Anganwadi, Indira Awas Houses
4.	Kerala	i. Proposal for inclusion of soak pit and garbage pit in the land of BPL, SC, ST and beneficiaries of land reforms/IAY as per Para 1 (ix) of Schedule 1 of NREGA. ii. Construction of Houses iii. soak pits iv. Open dug wells v. compost pits vi. Rain water harvesting (RWH) structure vii. Construction and maintenance of public assets (anganwadis/schools/hospitals /crechegodowns/markets/work sheds)

		viii.	Waste Management (sewerage, street sweeping, collection and disposal of waste, biogas)
		ix.	Coastal/fisheries sector (shore protection, fish landing centers, artificial roof, drying yard, boat jetties.
		x.	Paddy
		xi.	Horticulture
		xii.	Abandoned plantation work.
5.	Madhya Pradesh	i.	Inclusion of preparation of biodynamic compost fertilizer in the list of permissible works as per Para 1 (ix) of Schedule 1 of NREGA.
		ii.	Extension of anganwadis timing by paying them from NREGA.
		iii.	Taking up of project for anganwadis building keeping 60.40 ratio.
6.	Jammu & Kashmir	i.	Construction /laying of drains in villages,
		ii.	Digging of wells and setting up of hand pumps.
		iii.	Construction of kitchen-cum-store under Mid-day meal scheme.
		iv.	Construction of culverts/ nallah crossings in collaboration with Forest Department
		v.	Removal of snow from roads during winter.
7.	Karnataka	i.	Construction of toilet pits under sanitation campaign with labor component from NREGA.
		ii.	Construction of vermi compost units.
		iii.	Construction of compound walls for school buildings and other Government properties.

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1	2	3
		<ul style="list-style-type: none"> <li>iv. Support construction of houses under various schemes like IAY, VAMBAY and Ashraya. The unskilled labor component and earth work to be made out of the NREGS fund.</li> <li>v. Inclusion of brick making activities.</li> <li>vi. Proposal approved by the Karnataka State Employment Guarantee Council and forwarded by Secretary (RD &amp; PR), Karnataka.</li> </ul>
8.	Govt. of Rajasthan	<ul style="list-style-type: none"> <li>i. Construction of houses for the BPL in rural areas by dovetailing with India Awaas Yojana.</li> <li>ii. Individual Household latrines for BPL under TSC by dovetailing with Total Sanitation Campaign.</li> <li>iii. Boundary wall for schools.</li> <li>iv. Removal of sand from roads in Desert areas during summers.</li> <li>v. Repair of rural roads (shoulder Strengthening and repair by gravelling).</li> <li>vi. Construction of water courses and lining of water courses in canal areas.</li> <li>vii. Erection of poles under Rajiv Gandhi Rural Electrification Programme.</li> <li>viii. Provide soil cover in waste lands through transportation of soil from others sources like Tanks beds etc.</li> </ul>
9.	Andhra Pradesh	<ul style="list-style-type: none"> <li>i. Gravel roads connectivity to agriculture Fields.</li> <li>ii. Construction of kachha drains and Connecting to natural drains.</li> <li>iii. Formation of approach roads with granular sub base to burial grounds.</li> </ul>

10.	U.P.	iv.	Construction of biogas plants.
		v.	Removal of silts from ponds.
		i.	Mid day meal cook may be allowed and paid from NREGA.
		ii.	Wages to workers engaged in construction of houses under IAY and
		iii.	Inclusion of horticulture
		iv.	Construction of boundary wall of schools, Panchayat ghars, community- centers etc.
		v.	Construction of playgrounds in villages and Government owned schools and colleges.
		vi.	Community Cattle sheds with facility for stall feeding, collection of cattle dung in a Compost Pit, drain for collection of cow urine for organic pesticide use etc.
11.	Assam	vii.	Green fodder development
		viii.	Nutrient Pest Management (NPM) and Organic cultivation
		i.	Boatman for providing relief and rescue Operation during flood.
		ii.	For relief distribution work.
		iii.	Construction of temporary relief camps.
		iv.	Restore the breaches of embankment of river due to flood.
		v.	Plantation and nursery on Government, Community, road side, and canal side land.

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